

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA. No. 2248 of 1997

New Delhi, this 16th day of March, 1998.

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)
HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

J. S. Kain
S/o Shri Garib Singh Kain
R/o 2/2B Sector-II, DIZ Area
NEW DELHI. ... Applicant

By Advocate: Shri K. L. Bhandula

versus

1. Union of India, through the
Ministry of Water Resources
Shram Shakti Bhawan
NEW DELHI.
2. Chairman
Union Public Service Commission
Shahjehan Road
NEW DELHI and
Chairman
Central Water Commission
Sewa Bhawan, R. K. Puram
NEW DELHI.
3. Under Secretary
IV Central Water Commission
Estl III Section, Sewa Bhawan
R. K. Puram
NEW DELHI. ... Respondents

By Advocate: Shri K. C. Dewan

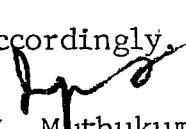
O R D E R (Oral)

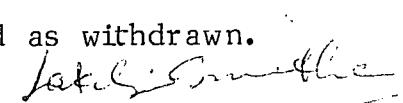
Smt. Lakshmi Swaminathan, M(J)

The learned counsel for the applicant prays for permission to withdraw this OA. The learned counsel for the respondents submits that in that case cost should be awarded in favour of the respondents.

2. The prayer for withdrawal of this case is allowed but, in the circumstances, with no order as to costs.

Accordingly, this OA is dismissed as withdrawn.


(K. Muthukumar)
Member(A)


(Smt. Lakshmi Swaminathan)
Member(J)